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**CENTRAL ADMINISTRATIVE TRIBUNAL  
JAIPUR BENCH, JAIPUR**

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**ORDER SHEET**

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**ORDERS OF THE TRIBUNAL**

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25.09.2012

OA No. 650/2012

Mr. Dharmendra Jain, Counsel for applicant.

The applicant is aggrieved by not giving him the benefit of stepping up of his pay with his junior and not deciding the representation given by him on 19.12.2011 (Annexure A/1). Accordingly, the respondents are directed to decide the representation of the applicant dated 19.12.2011 (Annexure A/1) expeditiously by passing a reasoned & speaking order but not beyond the period of two months from the date of receipt of a copy of this order.

If any prejudicial order is passed against the applicant, he is at liberty to file substantive OA.

With these observations, the OA is disposed of with no order as to costs.

*Anil Kumar*  
(Anil Kumar)  
Member (A)

*K.S. Rathore*  
(Justice K.S.Rathore)  
Member (J)

*ahq*